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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 93/9/NCLT/AHM/2017**

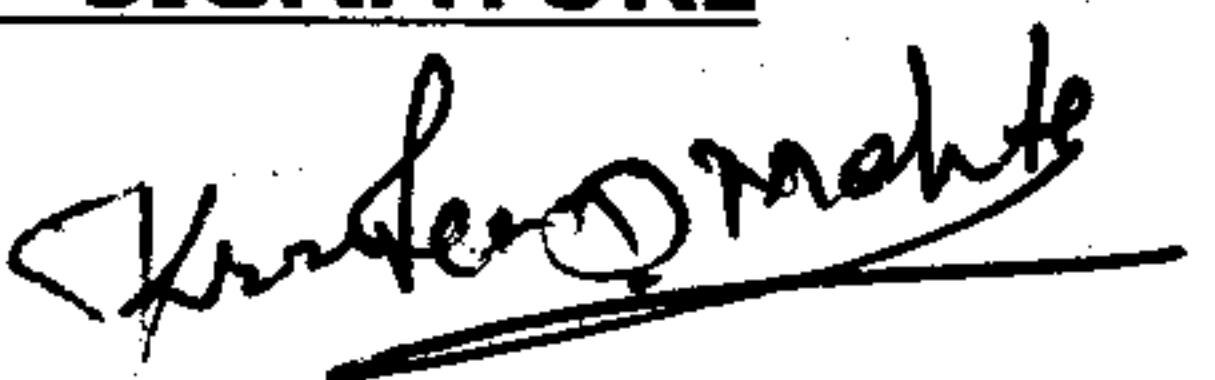

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2017**

Name of the Company: Jay Bhavani Coal Fields Ltd.  
V/s.  
Shri Gumandev Processors Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KRUPA MEHTA	ADVOCATE	PETITIONER	
2.	VICKY MEHTA	ADVOCATE	PETITIONER	
<b><u>ORDER</u></b>				

Learned Advocate Mr. Vicky Mehta with Learned Advocate Ms. Krupa Mehta present for Operational Creditor/Applicant. None present for Respondent.

Proof of dispatch of copy of application on Respondent filed.

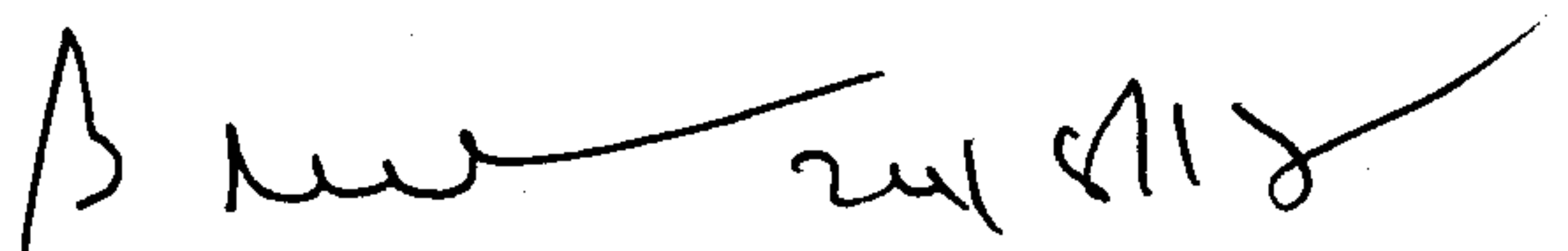
It is noticed that Applicant not complied with section 9 (c) and Annexure III of Form 5 of the Code.

Applicant is directed to comply with section 9(c) and Annexure III of Form 5 of the Code.

Applicant counsel is informed accordingly and it amounts to notice under the proviso to section 9 (5) of the code.

Applicant is directed to serve notice of date of hearing along with copy of order on Respondent and file proof of service.

List the matter on 30.08.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 24th day of August, 2017.